

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.264/2018

This the 06th day of June, 2018

Praween Kumar
Son of Shri Shreeniwasan
Aged about 34 years
Residing at
B1-106, India Bulls Centrum
Near Haribhai Dawakhanna
Saraspur, Ahmedabad 380 018.

Working as Lab Assistant
Under Medical Superintendent,
ESIC Model Hospital,
Ahmedabad 380 024. Applicant

(By Advocate :Shri A.L.Sharma)

VERSUS

1. Union of India, Notice to be served through the Secretary, Ministry of Labour, Shram Shakti Bhavan, Rafi Marg, New Delhi.
2. The Director General, ESI Head Quarter Panchdeep Bhavan, CIG Road, New Delhi – 110 002.
3. The Directorate (Medical) Delhi, ESI Scheme Dispensary Complex, Tilak Vihar New Delhi – 110 018.

4. The Medical Superintendent, ESIC Model Hospital Bapunagar, Ahmedabad – 380 024. ... Respondents

O R D E R – ORAL

Per : Hon'ble Shri Jayesh V. Bhairavia, Member (J)

In the present OA, learned counsel for the applicant, Shri A.L.Sharma submits that an application/ representation of the applicant dated 12.10.2017 and the reminder dated 30.11.2017 with respect to the claim of grant of Grade Pay of Rs.2400/- to the applicant is not decided by the respondents till date. It is submitted that identically situated persons were also granted the said Grade Pay of Rs.2400/- in the light of the direction dated 23.06.2015 issued by this Tribunal in OA No.36/2013. The applicant is also similarly placed, therefore, he is entitled for the said benefits and for that, his application/ representation is yet not considered by the respondents department. Learned counsel for the applicant further submits that the applicant will be satisfied if a direction is issued to the respondents authority to consider his representation and pass appropriate order.

2. Considering the above submissions made by the learned counsel for the applicant, it appears that the representation dated 12.10.2017 vide Annexure A-1 submitted by the applicant with

regard to the grant of Grade Pay of Rs.2400/- in the light of the direction dated 23.06.2015 issued by this Tribunal in OA No.36/2013 is yet not considered by the respondents department and therefore, the respondents are directed to consider the said representation dated 12.10.2017 and take appropriate decision within two months from the date of receipt of a copy of this order.

3. OA stands disposed of with the above direction. No order as to costs.

4. Dasti of this order to all the respondents is permitted as requested by Shri A.L.Sharma.

(J.V.Bhairavia)
Member (J)

Nk